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SECTION 3, SUB-SECTION (II)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 58/2010-Customs (N.T.)

New Delhi, dated the 7th July, 2010.

Asadha, 1932 Saka

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs and Central Excise, Delhi-IV, Faridabad to exercise the powers and discharge the duties of-

(i) the Additional Commissioner of Customs or Joint Commissioner of Customs Inland Container Depot, Tughlakabad, New Delhi;

(ii) the Additional Commissioner or Joint Commissioner of Customs and Central Excise, Ghaziabad

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. Garg Impex, Khasra No. 152, Rithala (Rohini), Delhi and others, issued vide DRI F.No. 50D/31/2009-CI dated the 28th April, 2010 by the Additional Director General, Directorate of Revenue Intelligence, Delhi (HQ) Unit, New Delhi.

[F.No. 437/24/2010-Cus.IV]

(Navraj Goyal)

Under Secretary to the Government of India